

ITEM NO.50

COURT NO.16

SECTION XI

**S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS**

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 42658/2019

[Arising out of impugned final judgment and order dated 18-10-2019 in CMRA No.4/2019 and 24-05-2019 in FAFOD No. 636/2019 passed by the High Court of Judicature at Allahabad]

SHRIRAM GENERAL INSURANCE COMPANY LTD.

Petitioner

VERSUS

AMNA BEGUM & ORS.

Respondents

(with I.A. No.2178/2020-CONDONATION OF DELAY IN FILING and I.A. No. 2180/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 14-11-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

**For Petitioner(s) Ms. Meenakshi Midha, Adv.
Mr. Garv Singh, Adv.
Mr. Aditya Parashar, Adv.
Mr. Chander Shekhar Ashri, AOR**

For Respondent(s)

**UPON hearing the counsel the Court made the following
O R D E R**

- 1. Delay condoned.**
- 2. None appears for the respondents despite service.**
- 3. Leave granted.**
- 4. Interim order passed earlier shall continue until further orders.**
- 5. List the appeal in due course.**

**(RASHMI DHYANI PANT)
COURT MASTER (SH)**

**(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)**